

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

(1)

O.A./TCA. No. 461 1986

Maganbhai Amarsibder Applicant(s)

Versus

Union of India A Respondent(s)

Mr. R. M. Vin, Advocate.

Sr. No.	Date	Orders
	8/8/88	Bromating (Copy not served)
	18/8/88	RPAD receives from respondent 2, 1. RPAD received from applicant
	18/8/88	W.P. Filed by Mr. Vin, advocate for respondent. Mr. R. M. Vin learned counsel for the respondent states that he will be filing his reply in the registry to-day and he has furnished a copy to the other side. Reply may be taken on record. Mr. Xavier learned counsel for the applicant seeks more time. The case be posted on 15/9/88 for admission.
	18/8/88	PBS 18/8/88
	16/9/88	Pla <del>for</del> (Dr. change due to 15/9/88 is declared as a holiday.)

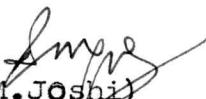
  
 C. T. MANIAR  
 Deputy Registrar,  
 Central Administrative Tribunal  
 AHMEDABAD

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman  
Hon'ble Mr. P.M. Joshi : Judicial Member

16/9/1988

Heard Mr.M.M.Xavier and Mr.R.M.Vin learned advocates for the applicant and the respondent. The petitioner has retired from service on 28/9/1988. He claims promotion to the post of Goods Driver which he earlier held and from which he was reverted on account of his not passing the required test on 23.10.1986 and persons who passed the test namely in para 13 of the reply who were promoted although they were juniors on account of their passing the test. The petitioner now claims that on account of his seniority he has <sup>a</sup> prior right to adhoc promotion in preference to the juniors who were promoted. In adhoc appointments there is no such right and the juniors are admittedly promoted on the basis of their passing test which is a valid basis. Accordingly, the petition does not disclose any merits for admission and <sup>is</sup> summarily dismissed.

  
(P.H.Trivedi)  
Vice Chairman

  
(P.M.Joshi)  
Judicial Member

a.a.bhatt